



2026:AHC:181135

HIGH COURT OF JUDICATURE AT ALLAHABAD

**CRIMINAL MISC. ANTICIPATORY BAIL APPLICATION U/S 482 BNSS No.
- 8176 of 2026**

Yashasvi @ Soni Minor And Another

.....Applicant(s)

Versus

State Of U.P. And 2 Others

.....Opposite
Party(s)

Counsel for Applicant(s)	:	Sudhir Bharti
Counsel for Opposite Party(s)	:	G.A.

Court No. - 71

HON'BLE RAJIV LOCHAN SHUKLA, J.

1. Heard, Learned counsel for the applicants, the Learned A.G.A. for the State and perused the record.

2. The present anticipatory bail application has been filed on behalf of the applicants in Case Crime No.615 of 2025, under Sections 191(2), 191(3), 115(2), 352, 333, 117(2), 109 B.N.S., P.S.- Baghpat, District- Baghpat, with a prayer to enlarge them on anticipatory bail as the applicants apprehend their arrest in the above-mentioned case.

3. The Learned counsel for the applicants contends that the applicants are minors. They have been falsely implicated in the present case along with thirteen other named accused and one unknown person. A general role has been given to the applicants in the F.I.R. Later, during investigation, the role of applicant No. 2 has been specified as having used a stick to cause head injury to the injured Priyanka. The applicants have no criminal antecedents. Similarly situated co-accused Ashish Kashyap alias Ashu and Ajay Kashyap alias Bunty have been granted anticipatory bail by this Court in **CRIMINAL MISC. ANTICIPATORY BAIL APPLICATION U/S 482 BNSS Nos. 3276 of 2026 and 4879 of 2026**, respectively.

4. The Learned A.G.A. has opposed the prayer for grant of anticipatory bail and has contended that the anticipatory bail application of one other co-accused Devendra Kumar has been rejected by this Court in **CRIMINAL MISC. ANTICIPATORY BAIL APPLICATION U/S 482 BNSS No. 6246 of 2026**. Investigation against the applicants is still

pending and they may be required for custodial interrogation. They may not be considered for grant of anticipatory bail.

5. I have considered the submissions made by the Learned counsel for the parties and perused the material brought on the record.

6. The First Information Report has been lodged against fifteen persons after almost twenty hours of the occurrence. Similarly situated co-accused Ashish Kashyap alias Ashu and Ajay Kashyap alias Bunty have been granted anticipatory bail by this Court in **CRIMINAL MISC. ANTICIPATORY BAIL APPLICATION U/S 482 BNSS Nos. 3276 of 2026 and 4879 of 2026**, respectively. Applicant No. 1 is a lady and is a minor. Applicant No. 2 is also a minor. Although four persons have received injuries, none of the injuries of the injured have been opined to be dangerous to life except one injury received by the injured Gaurav. Co-accused Ajay had been assigned the role of causing injury to the injured Gaurav. Applicant No. 2 has been assigned the role of causing injury to the injured Priyanka. Priyanka has not received any injuries which may be considered as dangerous to life or grievous in nature. Taking note of the facts and circumstances of the case, the number of accused mentioned in the F.I.R. as also the fact that the applicants are minors, false implication / over implication of the applicants cannot be ruled out.

7. Taking into account all the facts and circumstances of the case and without expressing any opinion on the merits of the case, I deem it fit to enlarge the applicants on anticipatory bail.

8. In view of the above, the anticipatory bail application of the applicants is **allowed**.

9. In the event of the arrest of the applicants **Yashasvi @ Soni minor and Shiva & Shiv Sawan (Minor)**, they shall be released forthwith in the aforesaid case crime on anticipatory bail on furnishing a personal bond and surety each in the like amount to the satisfaction of the Station House Officer of the police station/Court concerned through their natural guardians with the following conditions:-

- i. the applicants shall make themselves available for interrogation by a police officer as and when required;
- ii. that the applicants shall not, directly or indirectly make any inducement, threat or promise to any person acquainted with the facts of

the case so as to dissuade them from disclosing such facts to the Court or to any police officer;

iii. that the applicants shall not leave India without the previous permission of the Court;

iv. that the applicants shall not pressurize/intimidate the prosecution witness;

10. In case of breach of any of the above conditions, the Court concerned shall be at liberty to cancel the bail.

11. It is made clear that observations made hereinabove are exclusively for deciding the instant anticipatory bail application and are not to be considered to be an opinion on the merits of the case.

(Rajiv Lochan Shukla,J.)

August 31, 2026

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